

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 486/94.

Dt. of Decision : 2.6.1994.

A.S.N. Murty

.. Applicant

vs

Union of India Represented by

1. General Manager, S.E. Rly.,
Calcutta - 43.
2. Chief Project Manager, (Con.)
S.E. Rly., Visakhapatnam.
3. FA & CAO (Co-ordination)
S.E. Rly., Garden Reach,
Calcutta - 43.

.. Respondents.

Counsel for the Applicant : Mr. Y. Subrahmanyam

Counsel for the Respondents : Mr. C. V. Malla Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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DA 486/94.

Dt. of Order: 2-6-94.

(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI,
MEMBER (A)).

* * *

The grievance of the applicant is that his pay fixation was not properly done and consequently at the time of his retirement on superannuation his pensionary ~~was~~ ^{was} benefits was also not calculated correctly.

2. The applicant was promoted to the Selection Grade of Section Officer (Functional) and was allowed fixation of pay under 2018 (b) of Railway Establishment Code, Volume-I (F.R. 22-C). He opted for fixation of pay of promotional post from his incremental date. Subsequently the order of promotion to the post of Selection Grade Section Officer was pre-poneed to 1-1-1986 making him eligible for re-fixation of pay as per FA & CAO (Co-ordination), SC Railway O.O.No.11/93/184 dt.5-11-93. His prayer is that his pay should be fixed as per the said O.O. dt.5-11-93.

3. Heard learned counsel for both the parties. Shri C.V.Malla Reddy, standing counsel for Railways, ~~has~~ my attention at O.O.No.P/pGaz./41/94 dt. ~~has~~ ing to the learned counsel for the Respe



To

1. The General Manager, Union of India,
S.E.Rly, Calcutta-43.
2. The Chief Project Manager, (Con.)
S.E.Rly, Visakhapatnam.
3. The F.A. & C.A.O. (S&C) S.E.Rly, Visakhapatnam.
4. The F.A. & C.A.O. (Co-ordination)
S.E.Rly, Garden Reach, Calcutta-43.
5. One copy to Mr.Y. Subrahmanyam, Advocate, CGT.Hyd.
6. One copy to Mr.C.v.Malla Reddy, Addl.CGSC.CAT.Hyd.
- 7: One copy +
8: One spare copy.

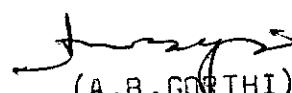
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*sent by
R.S. 4/2/64*

of the said O.O., the Respondents have granted the necessary relief to the applicant. Copy of the O.O. is taken on file.

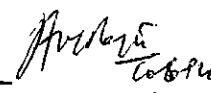
4. Shri Y.Subrahmanyam, learned counsel for the applicant, who was given an opportunity to peruse the said O.O., ~~has~~ confirms that it substantially grants the relief claimed by the applicant and requests for a direction to the Respondents to make the payment at an early date and ~~and~~ ~~and~~ entitlements of the applicant without further delay.

5. In view of the aforesatated, we dispose of this application at the admission stage itself with a direction to the respondents to pay arrears on account of re-fixation due to the applicant within a period of 2 months from the date of communication of this order and to revise and re-fix his pensionary entitlements and pay the same to him within a period of 6 months from the date of receipt of this order. O.A. is ordered accordingly with no order as to costs.


(A.B. GORATHI)
Member (A)

Dt. 2nd June, 1994.
Dictated in Open Court.

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Deputy Registrar (S)


B.M.P.

TEMED BY

COMPARED BY

CHECKED BY

APPROVED BY

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY
MEMBER(A)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 2-6 -1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

486/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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